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this element of spurious drugs should be very seriously dealt with. I therefore, draw the attention of the Government to these two important aspects.

REFERENCE TO THE NEED TO WITHDRAW FREIGHT EQUALISATION SCHEME IN RESPECT OF INDUSTRIAL COMMODITIES

SHRJ CHITTA BASU (West Bengal): I draw the attention of the House and of the Government to a very important issue of Freight Equalisation policy. The tional Transport Policy Committee, under the Chairmanship of Shri B. D. Panda in their report submitted to the Government, 1980 recommended that the freight equalisation scheme in respect of industrial commodities like steel should be gradually phased out, since it has not served the objective of regional development but has led to the non-optimal location The Government of industries. India have accepted this recommendation în principle. In line with this recommendation, the Government also decided that the subsidisation of transport cost in inaccessible the case of remote. and isolated areas like the North-Eastern Region should be continued Sir, in reply to Rajya Sabha Unstarred Question No. 736 dated the 30th July, 1985, it was stated by Shri K. Natwar Singh, the then Minister of State in the Department of Steel, that the modalities and the timephasing of the withdrawal of the freight equalisation scheme we'e being worked out in consultation with the Ministries It was stated that the modaconcerned. lities would be worked out within three This is very important, 'Within three months'. The period of months ended on the 29th October 1985. The period was further extended by another three months, up to 29th January, 1986. In reply to Rajya Sabha Unstarred Question No. 997, on the 26th November, it was stated that the modalities and the time-phasing of the withdrawal were still to be worked out. In reply to Rajva Sabha Starred question 292 on the 14th March, 1986, the Minister of Steel and Mines said and I quote:

"A number of representations have been received from States located far-

ther away from steet plants agai at phasing out of the freight equalisation scheme in respect of iron and seel. The e views will be taken into account while working out the modalities."

Then, Sir the Prime Minister is reported to have assured representatives the Chambers of Commerce and trade union representatives a Calcutta only on 1st July this year, that the would examine the question and expe ie decision. Sir, in view of all these face-I do not want to quote other fac s-this should be accepted as an assurance given by the Minister to the House. This should not be treated merely as an information. According to me, this is not a mere information. As I said earlier, this constitutes a definite concise and precise assurance. Therefore, his assurance has to be implemented. Sir I demand a statement, on behalf of the Government. should be made in the House to explainthe position, as to how and when this decision of the Government would be implemented.

THE VICE-CHAIRMAN (SHRI M. P. KAUSHIK): Shri Vishvaiit Prithviiit Singh. He is not here. Shri Satya Prakash Malaviya. He is not here. Shri Thangabaalu.

REFERENCE TO THE CAUVERY WATER DISPUTE

SHRI THANGABAALU (Tamij Nadu): Mr. Vice-Chairman, Sir, with your permission. I would like to bring to notice of the Government a matter of urgent public importance, through this august House. Sir for the last sixteen years. there have been discussions and meetings in regard to the Cauvery water between the States of Tamil dispute. Nadu, Karnataka and Kerala. the Chief Ministers of Tamil Nadu, Karnataka and Kerala met last month and they decided after the meeting that had failed and that there was no other way out for them but to refer the questo the Centre and accept its verdict At this juncture, I would like to point out, as per the 1924 agreement, Tami. Nadu has to get 40,000 cubic feet of water yearly. (Interruptions)

[Shri Thangabaalu]

But due to the slackness and attitude of the then DMK Government, the 1924 agreement was not renewed in 1974

The Repeating and

SHRI V. GOPALSAMY (Tamil Nadu): You are you are wrong, (Interruption). spoiling your own case. You are spoiling the case of Tamil Nadu, to gain The agreement was there. political ends. There was no necessity to renew it. The agreement still stands. There was no necessity to renew it. When you speak something, you should not....

THE VICE-CHAIMAN (SHRI M. P. KAUSHIK): Please sit down. (Interruptions). Nothing to go on record. Yes, Mr. Thengabaalu, please complete.

SHRI THANGABAALU: Thereby Tamil Nadu is suffering to a greater extent. Within the 16 years period the agriculturists in the Cauveri delta have lost more than one thousand crores and in electricity production Tamil Nadu lost about 800 crores. In spite of the fact that the Central Government has taken a lot of pains and given assistance, the talks have continuously failed. From 1970 onwards the Central Government is taking initiative to settle the dispute, In 1972 Mr. K. L. Rao, the then Union Irrigation Minister called a meeting. Then he called the meetings in 19/3 and 1974 but the talks could not be fruitful.

MAHESWARAPPA SHRI K. G. (Karnataka): At whose instance?

THE VICE-CHAIRMAN: (SHRI M. P. KAUSHIK): Please, let him complete.

SHRI THANGABAALU: But in contravention of the 1924 agreement while the talks were on, the Karnataka Government started construction of Hemavadi, Kabini and Herangi dams and without the prior sanction of the Central Government. At this juncture to protect the interests of Tamil Nadu the Tamil Nadu Government went to Supreme Court

stop the construction of the dams in the Cauver, area of Karnataka Stale. In 1972 at the instance of the then Prime Minister, Shrima. ! Indira Gandhi, the Tami! Nadu Government withdraw the suits. paved way for Karnataka to con inue the construction of dams in Cauveri area.

SHRI V GOPALSAMY: You say, to continue the talk and dialogue. you pu something, you should put rightly. This is a very sensitive and very important matter.

THE VICE-CHAIRMAN (SHRI M. P. KAUSHIK): You can have your say at the proper time. (Interruptions). It is He has to mention a special mention. whatever he has to ment on. (Interruptioons). Please, no discussion.

SHRIK G. MAHESWARAPPA. This is more important to Karnataka than Tam.l Nadu.

THE VICE-CHAIRMAN (SHRI M. P. KAUSHIK): Please complete now. Tt is not a question of discussion having a dialogue.

SHRI THANGABAALU. Acain 1974 in the meeting which took place the the Chief Ministers agreed on the idea of forming Cauvery valley authority but the Centre did not bother at that to form such an authority. In April 1975 again at Delhi the Chief Ministers meeting was convened. At that meeting the Tamil Nadu Government insisted have a tribunal but afterward the State Government of Tamil Nadu did bother to insist on the appointment of the tribunal. From 1977' to 1986 the Chief Ministers of Tamil Nadu and Karnataka informed the Centre that would discuss mutually and come to an agreement. But no decision could taken.

SHRI K. G: MAHESWARAPPA: You talk of the tribunal,

SHRI THANGABAALU: As per the 1956 Central Water Disputes Act the then DMK and the ADMK Governments of Tamil Nadu did not insist on

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Centre to appoint a Cauwry Valley Authority or a tribunal all these years. The State Government of Tamil Nadu at present wants a tribunal to be set up to sort out the Cauvery water dispute.

THE VICE-CHAIRMAN (SHRI M. P. KAUSHIK): Please wind up.

SHRI THANGABAALU: At this junction, I would like to mention that all our friends, including Mr. Gopalsamy and all the parties in Tamil Nadu, irrespective of creed and colour want to have a tribunal from the Centre.

THE VICE-CHAIRMAN (SHRI M. P. KAUSHIK): The time is over. Please sit down. Yes, Mr. Pramod. (Interruptions). Please take your seat. You have already taken more than six minutes. (Interruption) No two minutes, please sit down. Nothing will go on record, Yes, Mr. Pramod.

SHRI THANGABAALU: *Continued speaking.

REFERENCE TO THE PROBLEM FACED BY MAHARASHTRA COTTON GROWERS

श्री प्रमोद महाजन (महाराष्ट्र): इस विशेष जल्लेख के द्वारा में महाराष्ट्र के कपास उत्पादक किसानों की समस्याओं की डोर सदन का तथा केन्द्र सरकार का ध्यान आक-षित करना चाहता हुं।

महाराष्ट्र देश का एक प्रमुख कपास उत्पादक प्रदेश हैं। महाराष्ट्र के चिदर्भ, सानदेश, मराठवाडा और परिचम महाराष्ट्र के कुछ जिलों में लाखों किसान देश का लगभग एक तिहाई कपास निर्माण करते हैं। गले ही हम अपने आपको कृषिप्रधान देश कहाँ, किसान हमेशा उगेकित हा है। किसान अपनी उपज को लेकर जब भी मंडी में जाता है, उपज के दर गिरने लगते हैं और जब वह घर लौटता है तब उसी उपज को चढ़ते दर में बेच कर दिस्तिए लाखों रापयों में सेलते हैं। कृष्टि प्रधान अर्थव्यवस्था में शोषण का प्रारम्भ इन्हीं बिचौतियों द्वारा होता है।

किसाना को बिचौलियों के चंग्स स बचा कर कपार की उचित कीमत दिलंबाने दिशा में प्रयत्न करने के होत् 1972 में कपास एका धिकार सरादो योजना का आर्भ हुआ। गा 14 व्यो से यह याजना महा-राष्ट्र में चल रही हैं। यह नहीं हैं योजना पर्णतः निदाल है। किसाना को कीमत कम दी जाती है, समय पर दी नहीं जाती, प्रशासनिक भृष्टाचार है, एका त्रह कपास में रहस्यमय आग लग जाती है। फिर भी गत वर्ष 6 जून को जो नद्द बस्बोद्योग नीति घोषित हुई, जिसने कगास के विगेध में कतिया धार्य को अधिक महत्त्व दिखा उसके कारण कपास उत्पादक किउनि की जो कब सोदी गई है उसमें महाराष्ट्र गवनै-मेंट की इस यांचना ने किसानों कां थोड़ी राहत दी है। 30 जून 86 का इस योजना की जबिध समाप्त हुई । महाराष्ट्र सरकार इस बोजना को और दस वर्ष के लिए चलाना चाहती है। इस प्रकार को अगुमीय महा-राष्ट्र सरकार ने केन्द्र सरकार से मांगी हैं। केन्द्र सरकार चाहती थी कि इस योजना के अन्तर्गत कपास की महाराष्ट्र में दी जाने वाली कीमत कम की जाय, ए पी सी की की गत ही मानी जाय। अपने आप आग्रह रलत था । हम इस आग्रह से सहमह नहीं। किसानों को लागत के आधार पर ही अपनी उपज की कीमत मिलनी चाहिए। फिर भी महाराष्ट्र सरकार ने केन्द्र करकार की यह शर्तभी मान ली।

लेकिन इस क्षण तक कॅन्द्र सरकार हे महा-राष्ट्र सरकार को एकाधिकार कणाउ योजना आगागी दस वर्ष तक चलाने को अनुमितः प्रदान नहीं की हैं। इससे महाराष्ट्र के लाखों किसानों में असंत्रेष और आकाश है। इस विशेष उल्लेख उवारा मेरा केन्द्र सरकार से अनुरोध है कि वह महाराष्ट्र की एकाधिकार कपास योजना को आने वाल दस वर्ष के लिए त्रन्त अनुसित प्रदान करों।

Reference to the textile workers strike in Delhi

SHRI SUKOMAL SEN (West Bongal): Sir, twenty thousand textile workers of Delhi are on indefinite strike from 28th

^{*}Not recorded.